

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-570(PB)/2017

IN THE MATTER OF:

Seatel Electronics (India) Pvt. Ltd. Applicant/petitioner

Order under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.02.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Sh. S.K. Mohapatra,
Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Dinkar Singh, Adv.
For the Respondent : Ms. Shally Bhasin, Ms. Surabhi Limaye,
Adv. for R-3
Me. Sunil K. Tripathi, Adv. for R-4
For the State Bank of India : Mr. Jitendra Kumar, Adv.

ORDER

Pleadings are complete. Replies by respondent nos. 3 and 7 have been filed and even rejoinder has been placed on record. Another set of separate replies have been filed by respondent nos. 2 and 4 and rejoinder has also been filed.

On the request made on behalf of learned Counsel for the applicant on the ground that arguing Counsel, Mr. Rajender K. Salecha is not available, hearing is deferred to 23rd February, 2018.

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**(M.M.KUMAR)
PRESIDENT**

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**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**